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**THE TELANGANA GAZETTE**

**PART IV-A-EXTRAORDINARY  
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No. 7] HYDERABAD, WEDNESDAY, MARCH 25, 2015  
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**TELANGANA BILLS  
TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

J-396-1

**L.A. BILL No. 7 of 2015**

A BILL TO AUTHORISE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 2<sup>nd</sup> JUNE, 2014.

Be it enacted by the Legislature of the State of Telangana in the Sixty-sixth Year of the Republic of India as follows:-

- Short title.* 1. This Act may be called the Telangana Appropriation (No.2) Act, 2015.
- Authorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 2<sup>nd</sup> June, 2014* 2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 2<sup>nd</sup> June, 2014, a further sum not exceeding five thousand three hundred and fifty eight crores, sixty six lakhs and four thousand rupees, being moneys required to meet, —
- (a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and
- (b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.
- Appropriation.* 3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

**SUMS NOT EXCEEDING.**

Demand Number	Services and Purposes	Voted by the Legislative Assembly		Charged on the Consolidated Fund of the State		Total
		(3)	(4)	(5)	(6)	
(1)	(2)	Rs.	Rs.	Rs.	Rs.	Rs.
I	State Legislature	Revenue	28,88,000	..	28,88,000	
II	Governor and Council of Ministers	Revenue	2,50,56,000	76,00,000	3,26,56,000	
III	Administration of Justice	Revenue	1,61,67,000	1,24,00,000	2,85,67,000	
IV	General Administration & Elections	Revenue	40,16,39,000	..	40,16,39,000	
V	Revenue, Registration and Relief	Capital	1,93,40,000	..	1,93,40,000	
		Revenue	547,31,40,000	15,99,000	547,47,39,000	
VI	Excise Administration	Revenue	93,31,14,000	16,07,000	9347,21,000	
VII	Commercial Taxes Administration	Revenue	66,72,000	..	66,72,000	
IX	Fiscal Administration, Planning Surveys & Statistics	Revenue	26,86,39,000	..	26,86,39,000	
		Capital	77,50,00,000	..	77,50,00,000	
X	Home Administration	Loans	5,80,69,000	..	5,80,69,000	
		Revenue	450,16,70,000	25,000	450,16,95,000	
		Capital	49,37,73,000	..	49,37,73,000	

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XI	Roads, Buildings and Ports	Revenue 315,87,81,000	..	315,87,81,000
		Capital 138,62,00,000	1,34,46,000	139,96,46,000
XII	School Education	Revenue 190,94,01,000	..	190,94,01,000
		Capital 9,58,46,000	..	9,58,46,000
XIII	Higher Education	Revenue 70,60,80,000	..	70,60,80,000
		Capital 18,21,04,000	..	18,21,04,000
XIV	Technical Education	Revenue 15,33,81,000	..	15,33,81,000
		Capital 4,09,39,000	..	4,09,39,000
XV	Sports and Youth Services	Revenue 14,96,73,000	..	14,96,73,000
XVI	Medical and Health	Revenue 200,49,01,000	9,35,000	200,58,36,000
		Capital 74,69,55,000	..	74,69,55,000
XVII	Municipal Administration and Urban Development	Revenue 219,22,81,000	..	219,22,81,000
XVIII	Housing	Revenue 53,03,87,000	..	53,03,87,000
XIX	Information and Public Relations	Revenue 10,72,41,000	..	10,72,41,000
XX	Labour and Employment	Revenue 52,52,19,000	..	52,52,19,000
		Capital 2,44,44,000	6,85,000	2,51,29,000
XXI	Social Welfare	Revenue 375,68,48,000	..	375,68,48,000
		Capital 1,00,73,000	..	1,00,73,000
XXII	Tribal Welfare	Revenue 95,39,83,000	..	95,39,83,000

XXXIII	Backward Classes Welfare	Revenue	47,78,42,000	..	47,78,42,000
		Capital	5,00,00,000	..	5,00,00,000
XXIV	Minority Welfare	Revenue	68,75,00,000	..	68,75,00,000
XXV	Women, Child and Disabled Welfare	Revenue	131,34,72,000	..	131,34,72,000
		Capital	52,15,000	..	52,15,000
XXVII	Agriculture	Revenue	76,89,90,000	..	76,89,90,000
		Capital	12,67,53,000	..	12,67,53,000
XXXVIII	Animal Husbandry and Fisheries	Revenue	45,55,000	..	45,55,000
		Capital	10,00,00,000	..	10,00,00,000
		Loans	10,45,40,000	..	10,45,40,000
XXIX	Forest, Science, Technology & Environment	Revenue	8,39,25,000	..	8,39,25,000
XXXI	Panchayat Raj	Revenue	632,21,99,000	..	632,21,99,000
XXXII	Rural Development	Revenue	255,16,66,000	..	255,16,66,000
XXXV	Energy	Revenue	789,16,73,000	..	789,16,73,000
		Capital	5,00,000	..	5,00,000
XXXVI	Industries and Commerce	Revenue	91,39,68,000	..	91,39,68,000
XXXVII	Tourism, Art and Culture	Revenue	23,29,70,000	..	23,29,70,000
		Capital	2,00,00,000	..	2,00,00,000
XXXVIII	Civil Supplies Administration	Revenue	5,64,24,000	..	5,64,24,000
XXXIX	Information Technology and Communications	Revenue	22,60,86,000	..	22,60,86,000
XL	Public Enterprises	Revenue	1,25,000	..	1,25,000
	Total		5354,83,07,000	3,82,97,000	5358,66,04,000

**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204(1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, \_

- (a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 2<sup>nd</sup> June, 2014; and
- (b) the supplementary expenditure charged on the said Fund for that year.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.

The Telangana Appropriation (No.2) Bill, 2015, after it is passed by the  
Legislature of the State, may be submitted to the Governor for his assent under  
article 200 of the Constitution of India.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

**S. RAJA SADARAM,**

Secretary to State Legislature.